The Budget

Statement

Person apprehended in smuggling of drugs

Year	No. of cases	Heroin Qty in Kgs.	Opium Qty in Kgs.	Hashish Qty in Kgs.	Ganja Qty in Kgs.	Other Narcotics Drug Qty in Kgs.		No. of person arrested
2008-09	444	306.281	1.39	397.503	40095.45	10572.4355	124.7430	5 166
2009-10	505	204.671	46.81	737.079	102397.35	2188.025	135.4705	5 155
2010-11	322	150.655	7.447	705.821	46872.255	970.665	123.6618	3 95
2011-12	313	152.355	41.238	955.24	25092.4	9273.021	1695.547	7 148
(upto Fe	b, 2012)							

Prosecution for concealing income in HSBC, Geneva

- 1447. SHRI BAISHNAB PARIDA: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that the Income Tax Department is contemplating to initiate prosecution for concealment of income against those black money hoarders whose names have figured in the classified list of account holders in HSBC Bank, Geneva;
- (b) if so, the names of those entities who have either paid the taxes or have agreed to pay tax on the stashed funds;
- (c) whether these entities have begun requesting IT authorities not to launch prosecution against them; and
 - (d) if so, the reaction of Government to their request?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) Income Tax Department receives information from various sources including from foreign governments under the Double Taxation Avoidance Agreement (DTAA). Whenever such information is received, it is investigated and any untaxed amount is assessed and brought to taxation. Prosecution proceedings for concealment are initiated in appropriate cases.

- (b) The information received is covered by the confidentiality clause under the DTAAs and can only be used for the tax purposes specified therein. Thus, the contents of the information received under DTAA cannot be disclosed to persons other than those involved in the assessment or collection of, the enforcement or prosecution in respect of, or the determination of appeals in relation to, the taxes covered by the Agreement.
 - (c) Does not arise in view of reply to part (b) above.
 - (d) Does not arise in view of reply to part (c) above.